

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.255/MP/2017

Subject : Petition under Section 79 (1)(b) and 79 (1)(f) of the Electricity Act,2003 read with Article 10 of the PPA seeking compensation on account of events pertaining to "Change in Law" as per the Power Purchase Agreement (PPA) dated 25.3.2011 executed between the Petitioner and the Respondent No. 2 and as per the terms of the Power Supply Agreement (PSA) dated 5.1.2011 executed between Respondent No.1 and Respondent No. 2.

Date of Hearing : 12.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents :West Bengal State Electricity Distribution Company Limited and Others

Parties present :Shri Deepak Khurana, Advocate, APNRL
Shri Tejas V. Anand, Advocate, APNRL
Shri Ashutosh K. Srikant, Advocate WBSEDCL
Shri Janmali M., Advocate, WBSEDCL
Ms. Raveena Dhamija, Advocate, WBSEDCL
Shri Aashish Anand Bernad, Advocate, PTC India
Shri Paramhans, Advocate, PTC India
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Learned counsel for WBSEDCL submitted that arguing counsel is pre-occupied before the Hon'ble Supreme Court and requested for short adjournment. Learned counsel objected to the same.

2. On the request of the learned counsel for WBSEDCL, the Commission adjourned the matter for 20.12.2018 as a last chance. The Commission observed that no adjournment will be granted in this petition in future.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**